

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR

2/12

ORDER SHEET

MA 52/06
APPLICATION NO.....90.....OF 86

Applicant(s)

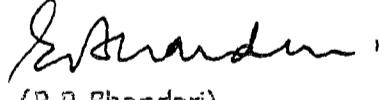
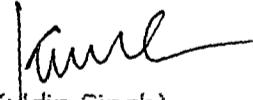
Respondent(s)

Advocate for

Advocate for

Applicant(s)

Respondent(s)

Notes of the Registry	Orders of the Tribunal
	<p>Copy of Order in M.A. No. 52 of 2006 in O.A. No. 90 of 2006.</p> <p><u>2.4.2007</u></p> <p>Mr. B. Khan, Advocate, for the applicant, present. Mr. Salil Trivedi, Advocate, for the respondents 1 to 3, is also present. Mr. K.R. Bhati, Advocate, for the private respondent.</p> <p>This Application is regarding condonation of delay in filing the O.A.</p> <p>Heard the learned counsel for the parties and perused the records of the case. On perusal of the Application we do not find anything to condone the delay rather in his application, applicant himself has admitted that the O.A. ought to have been filed before 16.8.2001. In view of this, the M.A. is dismissed and the same stands disposed of accordingly.</p> <p> (R.R. Bhandari) Admvt. Member</p> <p> (Kuldip Singh) Vice Chairman</p>

R1 copy
on 4/14
30

2/1
Print
1/4/02
for self funds

Part ~~in~~ in presence
in my presence on 26/6/02
under the supervision of
Section Officer (1) as per
order dated 26/7/02
Section Officer (Record)

Copy of order sent to
Reg. No. 407W No 88
23-4-07